

CENTRAL ADMINISTRATIVE TRIBUNAL  
MADRAS BENCH

Dated the Thursday 07<sup>th</sup> day of March Two Thousand And Nineteen

PRESENT:  
THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)

O.A. 310/263/2019

Mr. S. Chandrasekaran,  
No. 744, PH III, Mahatma Gandhi Nagar,  
Ambattur TNBH,  
Chennai- 600058.

....Applicant

(By Advocate: M/s.Rohini Ravikumar)

Versus

1. The General Manager,  
Integral Coach Factory,  
Chennai- 600 038;
  
2. Joint Director Estt.  
Railway Board,  
Ministry to Railways. ....Respondents

(By Advocate: Mr.P. Srinivasan)

**ORAL ORDER**

(Pronounced by Hon'ble Mr. R. Ramanujam, Member (A))

OA has been filed by the applicant seeking the following relief:-

"to direct the respondent to consider favourably the applicant's letter representation dated 31.10.2018 and consequently direct the respondent to uphold equal pay for equal work."

2. When the matter is called, there is no representation for the applicant. However, Mr. P. Srinivasan, Learned Standing Counsel appears on behalf of the respondents.
3. On perusal, it is seen that the applicant had made Annexure-I representation dated 31.10.2018/08.11.2018 to the 1<sup>st</sup> respondent regarding his claim for Special Pay which is still pending with the competent authority. Accordingly, I deem it appropriate to dispose of this OA with a direction to the competent authority to consider Annexure-A/1 representation of the applicant dated 31.10.2018/08.11.2018 in accordance with law and pass a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.
4. OA is disposed of with the above direction. No costs.

(R. RAMANUJAM)  
MEMBER (A)

07.03.2019

Asvs.